

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 322
IA- 5204/2023
IN
IB-559(ND)/2021

IN THE MATTER OF:

Yes Bank Ltd. Petitioner/Applicant
Vs.
Presidium Educational Institution Pvt. Ltd. Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 18.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Shalya Agarwal, Mr. Lokesh Malik, Advs.
For the Respondent : Mr. Pavan Kumar Chaturvedi, Mr. Aditya Guha, Mr.
Anand Kumar Soni, Advs.

ORDER

Due to paucity of time, the matter is adjourned as directed by
Hon'ble Members.

List the matter on **17.05.2024.**

-Sd-
(COURT OFFICER)